

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 460/17
PS: Punjabi Bagh
U/s 392/394/397/34 IPC & 27/54/59 Arms Act
State Vs. Amit Kumar**

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Mohit Batra, counsel for applicant/accused.

IO has not filed report as directed vide order dated 22.05.2020. Issue show cause notice to the IO as to why report has not been filed. Meanwhile, IO as well as SHO concerned is directed to ensure that the medical report as ordered vide order dated 22.05.2020 is filed on the next date of hearing i.e. **02.06.2020**.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 762/14
PS: Khyala
U/s 324/308/34 IPC
State Vs. Ramesh @ Mukesh etc.**

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

None for applicant/accused despite repeated calls.

Re-list the matter for arguments and consideration on **15.06.2020**.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 236/16
PS: Khyala
U/s 302/341/324/452/120B/34 IPC
State Vs. Uday Kumar & Ors.**

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. K. Singhal, counsel for accused/applicant through video conferencing.

Neither the Jail Superintendent has filed the character certificate of accused nor IO has filed the report regarding the involvement of accused in any other case.

Let order dated 26.05.2020 be complied for **01.06.2020**.

Also, this application falls under the criteria laid down by Hon'ble High Court vide minutes of meeting dated 18.05.2020. Therefore, let this application be placed before Sh. Vishal Singh, Ld. ASJ, West Distt., THC, Delhi, who is dealing with these applications, for the date fixed.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 455/18
PS: Tilak Nagar
U/s 394/397/34 IPC
State Vs. Rohit Kapoor**

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Issue notice to the IO to file proper reply, returnable for **02.06.2020**.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

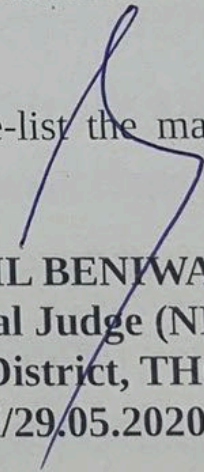
**FIR No. 18/17
PS: Moti Nagar
U/s 302/201 IPC
Sahabuddin vs State**

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
None for accused/applicant despite repeated calls.

As per report, the applicant is involved in other case apart from present case. Bail has been sought as per the criteria laid down by High Powered Committee of Hon'ble High Court dated 18.05.2020. From the record, it is clear that the applicant does not fit in that criteria.

Since none is present for applicant, re-list the matter for arguments, returnable for **05.06.2020**.


**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020**

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 269/17
PS: Khyala
U/s 302/324/120B/34 IPC
State Vs. Afzal Khan @ Monu

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Mohd. Anas, counsel for applicant.

The court vide order dated 26.05.2020 had specifically directed the IO to furnish reply and information to the present bail application in consonance with the guidelines of High Powered Committee of Hon'ble High Court dated 18.05.2020. In the record, there is no certificate of good conduct of accused as required to be furnished by the concerned Jail Superintendent and also the report furnished by Inspector Arvind Kumar is incomplete with respect to previous involvement of accused in any other case except for this case.

Issue fresh notice to the concerned Jail Superintendent to furnish the character certificate as desired as per the guidelines of High Power Committee of Hon'ble High Court of Delhi dated 18.05.2020 and also issue notice to the concerned IO/Inspector Arvind Kumar as well as SHO to furnish clear information whether the accused/applicant is involved in any other offence except the present one or not, returnable for **01.06.2020**, as requested by counsel.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 144/20

PS: Khyala

U/s 354A, B, D IPC & Sections 8/12 POCSO Act

State Vs. Lalit Sonkar

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

None for accused/applicant despite repeated calls.

This is an application requesting for grant of bail under POCSO Act. As per orders of Hon'ble High Court of Delhi, it is mandatory to issue notice to the complainant/victim/prosecutrix of the case under POCSO Act. As per previous order, there is no such notice issued to complainant/victim/prosecutrix. Therefore, issue notice of this application to complainant/victim/prosecutrix through IO of the case, returnable for **02.06.2020**.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 629/18
PS: Punjabi Bagh
U/s 302/120B/149/34 IPC
Jitender Kumar @ Jeetu vs State

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Pradeep Anand counsel for applicant/accused through video conferencing.

The application was fixed for hearing through video conferencing. On request of counsel, the application is adjourned to **01.06.2020 for arguments through Cisco Webex meeting.**

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 71/20
PS: Ranjit Nagar
U/s 498A/406/34 IPC
State Vs. Rahul Gupta**

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Kapil Chaudhary counsel for applicant/accused through video conferencing.

The application was fixed for hearing through video conferencing. On request of counsel, the application is adjourned to **06.06.2020** for arguments through Cisco Webex meeting.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 71/20
PS: Ranjit Nagar
U/s 498A/406/34 IPC
State Vs. Sunita Gupta**

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Kapil Chaudhary counsel for applicant/accused through video conferencing.

The application was fixed for hearing through video conferencing. On request of counsel, the application is adjourned to **06.06.2020 for arguments through Cisco Webex meeting.**

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 114/2020
PS: Paschim Vihar East
U/s 323/341/354/308/452/506/509/34 IPC
Rashi Kohli vs State**

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Lovish Seth counsel for the applicant with complainant/victim
Rashi Kohli.

On request of counsel, let this application be placed before the court concerned who had granted bail to the accused in the first place as the concerned court is in a better position to appreciate the facts in view of the peculiar circumstances of this application.

Put up for consideration and arguments on **10.06.2020**.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020**

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 10/2020
PS: Punjabi Bagh
U/s 498A/406/34 IPC
State Vs. Amardeep
Ramashankar Bhakta
Binda Devi

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

None for the applicants/accused namely Amardeep, Ramashankar Bhakta and Binda Devi despite repeated calls.

IO is also not present.

There are three applications under Section 438 Cr.P.C for anticipatory bail in the name of Amardeep, Ramashankar Bhakta and Binda Devi. Interim protection already granted to all the applicants is extended till next date of hearing.

Re-list for further consideration of these applications, returnable on

08.06.2020.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 665/19
PS: Punjabi Bagh
U/s 406/498A/34 IPC
State Vs. Pooja Dayama**

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

None for applicant/accused despite repeated calls.

Re-list the matter for consideration and arguments on **09.06.2020**.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 84/20
PS: Paschim Vihar West
U/s 354/451/379/323/506/34 IPC
State Vs. Mohini Singhal & Ors.**

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Saurav Goel, counsel for the applicants/accused persons.

I have heard arguments on the application. Report of doctor concerned is very clear. As per report, concerned doctor is satisfied that there is no requirement for the accused/applicant to undergo testing. Hence, in view of the report of concerned doctor who is a medical professional, application is disposed off accordingly with no specific direction. Applicant is at liberty to move fresh application if the need arises.

Copy of order be given dasti to counsel for accused.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 95/18
PS: Bara Hindu Rao
U/s 376/354C/506 IPC
State Vs. Tarun Jain @ Tushar**

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Santosh and Mr. Ankur, Ld. Counsels for complainant.

The application was fixed for hearing through video conferencing but the same could not be connected despite repeated efforts by Ahlmad of the court, therefore, the application is adjourned to **02.06.2020 for arguments through Cisco Webex meeting**. Date granted at request of counsel.

Further, the application pertains to the Central District. Therefore, Filing section is directed to place the application before concerned court.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 538/14
PS: Moti Nagar
U/s 302/186/353/109/34 IPC
& Section 132/179 M.V Act
State Vs. Raman Kant**

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Anand, counsel for applicant through video conferencing.

Issue fresh notice to the concerned Jail Superintendent to furnish the character certificate as desired as per the guidelines of High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020, returnable for 01.06.2020.

Put up for arguments on **01.06.2020 through Cisco Webex meeting.**

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 303/18
PS: Punjabi Bagh
U/s 9 POCSO/376(2) IPC
State Vs. Babloo**

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Report of IO be called for **01.06.2020**.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020**

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 774/19
PS: Nangloi
U/s 326/307/506 IPC
State Vs. Salman @ Rijwan

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

IO/SI Bhagwati Prasad is present.

Counsel for the applicant/accused.

By this order, I shall decide the bail application of accused/applicant Salman @ Rijwan. In short, Ld. Counsel for applicant has submitted that this application falls under the criteria laid down by High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020, applicant is under trial for offence under Section 307 IPC. Applicant is in JC since 16.12.2019. Now even as per the counsel for applicant, this case does not fall under the said criteria laid down by High Powered Committee of Hon'ble High Court of Delhi as as per the minutes of meeting dated 18.05.2020 it was resolved by High Powered Committee of Hon'ble High Court of Delhi that if applicant/accused is facing trial and has spent six months in judicial custody and is not involved in any other case, he may be considered for grant of bail for a period of 45 days. Now, even as per the case of the applicant, accused is in JC since 16.12.2019. Period of six months has not been completed as per the criteria laid down by Hon'ble High Court.

Moreover, Ld. Additional Public Prosecutor for the state has opposed the application on the instructions of IO who is present today on the ground that the

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PS: Nangloi

U/s 326/307/506 IPC

State Vs. Salman @ Rijwan

injured/complainant resides in the same locality as that of the accused and was stabbed by the applicant with knife and there is every risk and possibility that applicant may threaten and intimidate or even further harm the complainant as his evidence has not been recorded till today in the court.

In view of the circumstances that the applicant/accused does not fall under the criteria laid down by Hon'ble High Court as well as because of the opposition by Ld. Addl. PP that evidence in the matter has not been recorded and both complainant/victim as well as applicant resides in the same colony, the present application is dismissed.

Copy of this order be given dasti to counsel for applicant.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

FIR No. 33/18

PS: Crime Branch Prashant Vihar

**U/s 9/21/25A NDPS Act 471 IPC & 14 Foreigners Act
State Vs. Tinimo Efere @ Wowo**

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Amit Sharma, counsel for the accused/applicant.

By this order, I shall decide the application for grant of bail filed on behalf of accused/applicant Tinimo Efere @ Wowo. This is an application for grant of bail on the grounds of illness of applicant/accused. Facts as stated in the application are as follows:-

This case was registered under NDPS Act and Section 471 IPC and Section 14 of Foreigners Act. It is submitted that the applicant was arrested on disclosure statement. It is submitted that the applicant is innocent. It is also submitted that the applicant is having a registered marriage with Indian woman and having two kids. It is further submitted that as per the case of prosecution, applicant was found in possession of 15 gm cocaine and a bag containing 3.5 kg Pseudo-Ephedrine. It is submitted that applicant has been falsely implicated. That requirement of Section 37 of NDPS Act has been fulfilled and petitioner is not likely to commit any offence while on bail. Moreover, counsel for applicant has orally argued that applicant requires medical attention. Therefore, he may be granted regular bail.

Detailed report was called from medical Officer, Central Jail, Mandoli regarding the health and fitness of accused/applicant. Report has been filed in the handwriting of Dr. Gaurav Singh.

FIR No. 33/18

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PS: Crime Branch Prashant Vihar

U/s 9/21/25A NDPS Act 471 IPC & 14 Foreigners Act

State Vs. Tinimo Efere @ Wowo

I have gone through the report. As per the report, there is no medical problem with the applicant/accused and both G.B Pant hospital and AIIMS have given an opinion that applicant/accused does not have any AV block. Even Baba Saheb Ambedkar hospital did not find any such problem as mentioned in the first report. Therefore, applicant/accused is not entitled to grant of bail on any medical ground as there does not appear to be any medical problem which might danger the life of prisoner and other inmates prisoners because of this applicant/accused.

Moreover, so far as regards the arguments on bail on merits is concerned, applicant/accused was allegedly found in possession of 15 grams of cocaine apart from 3.5 kg of Pseudo-Ephedrine which is also a controlled substance. The application does not appear to be urgent and there appears to be no emergency in the present case which might entitle the accused to grant of bail. Moreover, applicant/accused is also facing trial under Section 14 of Foreigners Act. There is a very strong probability that accused/applicant might jump bail and run away from the trial and process of the court. There is no other reason for grant of bail as has been mentioned or pleaded or which may entitle the applicant/accused to grant bail in the present matter at this stage. Therefore, the present application is rejected at this stage.

Copy of this order be given Dasti to counsel as requested and one copy be sent to the concerned Jail Superintendent through concerned Nodal officer.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 386/19
PS: Rajouri Garden
U/s 20/61/85 NDPS Act
State Vs. Raja Singh

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. U.K Giri, counsel for accused/applicant.

This is the order of bail application of accused Raja Singh. Facts as stated in the application are as follows:-

That this is a case under NDPS Act involving commercial quantity. That applicant is seeking interim bail for a period of two months. It is submitted that applicant is innocent and there is no legal evidence against the applicant. It is submitted that recovery of 24kg & 200 gm. of ganja has been planted by the police. The present interim bail has been sought on the grounds of illness of mother of applicant. It is submitted that she is suffering from serious disease with history of bleeding. It is submitted that her treatment is going on in the hospital. It is submitted that doctors have suggested operation. It is submitted that except for the present application, there is no one else to attend his mother. It is submitted that other family members are living separately from the mother of the applicant and have no concern or connection. It is therefore requested that the accused may be granted interim bail for two months to look after his ailing mother.

Ld. Additional PP for the state has strongly opposed this bail application on the following grounds:-

Ld. Additional PP has submitted that even as per medical documents filed by applicant/accused there appears to be no serious sickness or infirmity with the mother of accused. It is submitted that it appears that these medical documents

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**PS: Rajouri Garden
State Vs. Raja Singh**

have been procured only with a view to obtain interim bail by the applicant. Ld. Additional PP has submitted that the quantity recovered from the accused is commercial and there is bar of Section 37 of NDPS Act. It is further submitted that even as per medical documents filed by the applicant, there does not appear to be any requirement of the accused/applicant for the purpose of attending his mother. It is further submitted that the applicant has admitted that there are other family members who can look after the ailing mother. Applicant has not furnished any proof that other family members have no connection with the applicant/accused or the mother of the applicant. All the medical documents filed by the applicant does not suggest any requirement of any kind of emergency or urgent operation.

I have heard arguments from both the sides. This court is inclined to agree with the submissions of Ld. Additional PP for the state. I have gone through the medical documents as well as the report and the reply. Even from the reply and the report, there does not appear to be any urgency on the grounds of medical illness which may entitle the applicant to be released on interim bail to look after his mother. Moreover, admittedly applicant/accused has other family members and no proof whatever has been furnished that applicant as well as his mother are not on talking terms and good terms with the mother of the applicant. Therefore, in view of above mentioned observations and the documents filed by the applicant, present application is rejected.

Copy of order be given dasti to counsel for applicant.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 114/20
PS: Nangloi
U/s 20/61/85 NDPS Act
State Vs. Kamal

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Pranay Abhishek, counsel for the applicant/accused.

By this order, I shall dispose off the application for grant of interim bail filed by accused Kamal. Facts as stated in the application are as follows:-

That accused has been falsely implicated. That total recovery of 1.5kg ganja has been effected and same is under Section 20(b) of NDPS Act. It is submitted that commercial quantity in case of alleged recovery of ganja is 20 kg and small quantity is 1 kg. It is submitted that police officials have intentionally planted this quantity of 1.5 kg which is just above small quantity to make the case of accused non-bailable. It is pertinent to mention that embargo of Section 37 of NDPS Act is not attracted. It is submitted that applicant is suffering from liver disease and vulnerable to covid-19 in jail. Medical documents have been attached. It is submitted that earlier applicant was granted interim bail for a period of 60 days vide order dated 28.03.2020. It is submitted that applicant has never misused the liberty of interim bail granted. It is submitted that the applicant is sole bread earner of his family and his family is in the verge of starvation because of false implication of accused/applicant.

Ld. Additional Public Prosecutor has opposed this bail application.

I have heard arguments from both the sides. Accused is already on interim bail. Accused is seeking extension of interim bail on the ground of liver disease.

FIR No. 114/20

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PS: Nangloi

U/s 20/61/85 NDPS Act

State Vs. Kamal

I have gone through the medical documents. As per the documents, the liver is enlarged in size and the right lobe of liver shows hypoechoic lesion located in anterior axillary line. The lesion measures 86mm x 80mm x 69 mm having 250 ml. The contents are partially liquefied.

Now many accused suffering from various ailments have been directed to be granted bail by High Powered Committee of Hon'ble High Court of Delhi because they are more vulnerable to the Covid-19 because of their peculiar health conditions. The quantity allegedly recovered from the applicant is 1.5 kg. Small quantity is 1 kg and commercial quantity is 20 kg. The quantity alleged recovered is on the side of small quantity rather than commercial quantity. Moreover, the medical documents filed by the applicant also shows that there appears to be some sort of medical problem with the liver of the accused which might make him more vulnerable to the Covid-19 pandemic.

In view of the totality of circumstances, applicant is granted interim bail for a period of 2 more months starting from today i.e. 29.05.2020. The applicant shall surrender himself before the jail authorities before the forenoon session on 29.07.2020 and the concerned Jail Superintendent is directed to admit the applicant/accused to judicial custody in view of this order after expiry of interim bail for a period of 2 months.

The applicant is directed to furnish a fresh bail bond of the same amount alongwith surety bond as directed in the last interim bail order subject to the satisfaction of concerned SHO and subject to further condition that applicant shall not indulge in offence of similar nature during this period of interim bail. Applicant/accused shall appear before the court on each and every date of hearing

FIR No. 114/20
PS: Nangloi
U/s 20/61/85 NDPS Act
State Vs. Kamal

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and shall not jump this interim bail.

Copy of this order be given dasti to counsel for applicant as well as be sent to concerned Jail Superintendent through concerned Nodal Officer.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 616/19
PS: Tilak Nagar
U/s 392/397/411/120B/34 IPC
read with Section 25/27/59 Arms Act
State Vs. Sachin Bhati @ Raghav**

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Nagendra Singh counsel for the accused/applicant.

By this order, I shall decide the bail application of accused/applicant Sachin Bhati. Facts stated in the bail application are as follows:-

That applicant has been falsely implicated in the present case. Applicant has no concern with the offence. Applicant is innocent and is not a previous convict. Applicant is the only bread earner and there is no source of livelihood of the family except earning of the accused. The applicant shall not misuse the concession of bail if granted. Applicant undertakes to appear on each and every date of hearing during the trial. That applicant shall not tamper with the case of prosecution or the prosecution evidence. That the main accused persons namely Tinkle Chauhan and Ravi Kushwah have already been granted bail vide orders dated 08.05.2020 and 21.05.2020 respectively. It is therefore prayed that the present applicant may also be granted bail on the grounds of parity as well as on merits.

Ld. Additional PP for the state has opposed the bail application and has submitted that present applicant was involved in the commission of offence as mentioned in the FIR. It is submitted that the present applicant was riding the motorcycle with the help of which the present offence was committed. Therefore, applicant should not be granted bail.

FIR No. 616/19

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PS: Tilak Nagar

State Vs. Sachin Bhati @ Raghav

I have heard arguments from both the sides. Even as per the case of prosecution, the main perpetrators of the alleged crime were Tinkle Chauhan and Ravi Kushwah who allegedly hatched a conspiracy to commit the present offence. It is admitted case of prosecution that the main accused Tinkle Chauhan and Ravi Kushwah have already been granted bail by court of Sessions earlier. The only allegations against the present applicant is that the applicant was riding bike with the help of which offence was committed. The present applicant has submitted that he has been falsely implicated by the police.

After hearing arguments from both the sides, this court grants bail to the accused on the grounds of parity as main accused have already been granted bail. Accused is directed to furnish bail bond in the sum of Rs.10,000/- with one surety of like amount to the satisfaction of concerned Duty MM/Ilaka Magistrate and subject to the following conditions that the applicant shall attend court on each and every date of hearing including the trial. That the applicant shall assist and cooperate the IO and police in further investigation if required. That the applicant shall not tamper with the case of prosecution in any manner and shall not threaten the prosecution witnesses or contact them in any manner. That the applicant shall furnish sound surety and shall not indulge in any offence of any nature.

Copy of this order be given dasti to both counsel for accused as well as to concerned SHO through Nodal officer and concerned Jail Superintendent.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 348/19
PS: Patel Nagar
U/s 302/201/120B IPC
State Vs. Arjun Mandal**

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Counsel for the applicant/accused.

This is an application requesting for grant of interim bail to accused/applicant Arjun Mandal for a period of 6 weeks under Section 439 Cr.P.C.

Facts as stated in the application are as follows:-

The present case FIR is registered under Section 302/201/120B IPC. It is submitted that accused has been falsely implicated in the present case and charge sheet has already been filed. That the first bail application of accused/applicant was filed on 23.05.2020 and was withdrawn on 26.05.2020 with liberty to file afresh. In the present case, there is no eye witness. The case is based upon call records of the accused and co-accused. Investigation is complete. Accused is not required for further investigation. Father of accused is a patient and is ill. Accused is in custody for more than 7 months. The present case appears to be a case of suicide. Applicant is ready to bear any condition as this court may deem fit. It is therefore, requested that the court be pleased to grant interim bail to the applicant/accused for a period of six weeks.

Ld. Additional PP for the state has strongly opposed this bail application on the basis of reply filed by Inspector Ramesh Lamba, SHO PS Patel Nagar. Ld. Addl. PP has submitted that the present case is based upon circumstantial evidence more specifically on the basis of call records between the wife of deceased and the accused/applicant. It is submitted that as per case of prosecution, there was illicit relationship between the applicant/accused and the wife of deceased and under a conspiracy to eliminate the deceased, the deceased was murdered by the applicant. It is

FIR No. 348/19
PS: Patel Nagar

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further submitted that mobile phone of the deceased was found missing which shows that the applicant and perpetrator of the crime also made effort to hide the crime and thwart the investigation. Upon analysis, it was found that wife of deceased Anita was in constant touch with the present applicant who is a native of West Bengal. It is submitted that evidence in the matter is yet to begin and there is every possibility that applicant will run away if bail is granted.

I have heard arguments from both the sides. This court is inclined to agree with the submissions of Ld. Additional Public Prosecutor at this stage. The present case is based upon circumstantial evidence, more specifically on the basis of call records between the wife of deceased Anita and the present applicant/accused. There is every possibility that if bail is granted to accused, he shall run away and jump bail and may also try to tamper with the prosecution evidence. Moreover, the applicant/accused is a native of West Bengal and does not have any permanent roots in Delhi. Evidence in the matter is yet to begin. Medical illness of father of applicant is alleged but no proof has been filed to this effect. Applicant does not fit the criteria for grant of bail either on merits or upon the basis of criteria laid down by Hon'ble High Powered Committee of Hon'ble High Court of Delhi. Therefore, present application is rejected at this stage. Observations mentioned in this bail order is in no way any reflection upon the case of the prosecution and the defence of the applicant/accused and shall not come in the way of filing in future bail application by accused/applicant.

Copy of this order be given dasti to counsel for applicant.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 243/19

PS: Khyala

U/s 376 IPC & 6 POCSO Act
State Vs. Ravi Kumar Verma

29.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Counsel for the applicant/accused.

Complainant/mother of victim is present alongwith victim/prosecutrix 'M'.

Victim/prosecutrix has been duly identified by mother, father as well as counsel for applicant/accused.

This is the application for grant of regular bail/interim bail to accused/applicant Ravi Kumar Verma. Facts as stated in the application are as follows:-

It is submitted that applicant has been falsely implicated in this case by police officials of PS Khyala and is in judicial custody since 09.08.2019. That allegations against the applicant are false and concocted. Applicant is in JC for more than six months. That all prosecution evidence is complete. Therefore, there is no danger of tampering with evidence by accused. That the prosecutrix was mature enough to give consent for sex. As per medical report, accused never used any force with the prosecutrix. That mother of applicant is suffering from medical condition and doctor has advised operation. Applicant is the only son of the old aged parents, therefore, it is requested that the court be pleased to release the applicant on bail or on interim bail.

Ld. Additional Public Prosecutor for State has strongly opposed the application on the following grounds:-

It is submitted that the prosecutrix was a minor of 15 years on the date of offence. Counsel for applicant has admitted that there was sexual intercourse between

the accused and the prosecutrix. The only defence given by counsel for accused is that the sex was consensual and not forced upon the prosecutrix. The prosecutrix is also opposing the bail application. It is submitted that when the prosecutrix got pregnant, applicant refused to marry her. That the prosecutrix was subjected to rape by accused for two years when he never intended to marry the prosecutrix. Prosecutrix was minor and unable to understand the situation. Ld. Additional PP has further submitted that prosecutrix had supported the case of prosecution and original complaint in her statement u/s 164 Cr.P.C. Ld. Additional PP further submitted that evidence of prosecutrix has not been recorded in the court till date therefore, it is not advisable to grant bail to the applicant/accused.

I have heard arguments from both the sides. The court is inclined to agree with the submissions of Ld. Additional PP. Prosecutrix was minor on the date of offence, therefore, the consent of the prosecutrix has no relevance in the present case and it cannot be the defence and a ground for grant of bail. Moreover, evidence of prosecutrix has not been recorded in the court till date, therefore, there is strong possibility that the applicant might tamper with the case of the prosecution and try to intimidate, threaten or even harm the prosecutrix. So far as the medical condition of mother of applicant is concerned, as per record, there does not appear to be any emergency or urgent need to undergo operation of any kind. Therefore, interim bail on this ground also is not made out at this stage in the absence of a strong medical record. Therefore, in view of the discussions above and the arguments addressed, the present application is rejected.

Copy of this order be given dasti to counsel for the applicant.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/29.05.2020